GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE

LOK SABHA UNSTARRED QUESTION No. 208

TO BE ANSWERED ON MONDAY, July 18, 2022/Ashadha 27, 1944 (Saka)

SPECIAL ASSISTANCE TO STATES FOR CAPITAL EXPENDITURE

208. SHRI KURUVA GORANTLA MADHAV: SHRI P.V. MIDHUN REDDY: DR. BEESETTI VENKATA SATYAVATHI:

Will the Minister of FINANCE be pleased to state:

- (a) the details of funds allocated and released as special assistance towards capital expenditure for States in the country during the last two years;
- (b) whether the Ministry has attached any conditions for release of such funds to the States for capital expenditure and if so, the details thereof;
- (c) the details of the criteria on which such funds are allocated and divided among different States:
- (d) whether the Ministry has received any proposal to release special assistance towards capital expenditure in the education sector for Andhra Pradesh; and
- (e) if so, whether the Ministry is considering such a proposal and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) The Union Government had approved 'Scheme for Special Assistance to States for Capital Expenditure' with an allocation of Rs.12,000 crore in 2020-21. The 'Scheme for Special Assistance to States for Capital Expenditure' was extended for the financial year 2021-22 with an allocation of Rs. 15,000 crore. The details of State-wise Special Assistance (Loan) released for capital expenditure under the Scheme is given in Annexure-I.
- (b) The list of conditions for release of funds under the Scheme for Special Assistance to States for Capital Expenditure for the financial years 2020-21 and 2021-22 is given in Annexure-II.
- (c) The funds under Part-II of the Scheme for the financial years 2020-21 and 2021-22 were allocated amongst the States in proportion to their share in central taxes as per the award of the 15th Finance Commission for the year 2020-21 and 2021-22 respectively.
- (d) & (e) No Sir, the Ministry has not received any proposal relating to Education Sector under the Scheme for the year 2020-21 and 2021-22 from the Government of Andhra Pradesh.

ANNEXURE REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 208 DUE FOR ANSWER ON 18^{TH} JULY, 2022

ANNEXURE-I

<u>State-wise funds released under the Scheme for Special Assistance to States for Capital Expenditure for the financial years 2020-21 and 2021-22:</u>

(Rs. in crore)

	(RS. In crore)		
Sl. No.	States	2020-21	2021-22
1	Andhra Pradesh	688.00	501.7900
2	Arunachal Pradesh	232.97	371.1900
3	Assam	450.00	600.0000
4	Bihar	843.00	1246.5000
5	Chhattisgarh	286.00	423.0000
6	Goa	97.66	111.0400
7	Gujarat	285.00	432.0000
8	Haryana	91.00	135.0000
9	Himachal Pradesh	533.00	800.0000
10	Jharkhand	277.00	246.0000
11	Karnataka	305.00	451.5000
12	Kerala	81.50	238.5000
13	Madhya Pradesh	1320.00	1512.3610
14	Maharashtra	514.00	771.7300
15	Manipur	317.16	212.8495
16	Meghalaya	200.00	281.2000
17	Mizoram	200.00	299.9900
18	Nagaland	200.00	300.0000
19	Odisha	471.50	517.1200
20	Punjab	296.50	223.5000
21	Rajasthan	1002.00	692.4100
22	Sikkim	200.00	300.0000
23	Tamil Nadu	0.00	505.5000
24	Telangana	358.00	214.1371
25	Tripura	300.00	118.5400
26	Uttar Pradesh	976.00	1483.0000
27	Uttarakhand	675.00	263.9201
28	West Bengal	630.00	933.0000
	Total	11830.29	14185.7777

ANNEXURE REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 208 DUE FOR ANSWER ON 18TH JULY, 2022

ANNEXURE-II

CONDITIONS FOR RELEASE OF FUNDS

A. The list of conditions for release of funds under the Scheme for Special Assistance to States for Capital Expenditure for the financial years 2020-21:

- i. The amount released by the Union Government shall be released to the Implementing Agencies of the State Government within 5 working days.
- ii. The amount released shall be utilised by 31.03.2021.
- iii. The State Government shall ensure that there is no duplication in funding of the projects approved under the scheme either with the funds provided by the Government of India or the State Government.
- iv. In case of unavoidable changes in the specific project for which funds are being released, the State Government shall seek the approval of the Government of India for the change. Funds will not be provided in case of un-approved change.
- v. Expenditure by the State of the funds provided under the scheme, for purposes other than for which the funds were sanctioned, will result in the deduction of the amounts by the Government of India from the devolution of the taxes to the State.
- vi. All provisions of the guidelines of the scheme issued vide O.M. No. 44(1)/PF-S/2020-21 dated 12.10.2020 shall be applicable in toto and shall be strictly adhered to by the State Government and implementing agencies.

B. The list of conditions for release of funds under the Scheme for Special Assistance to States for Capital Expenditure for the financial years 2021-22:

- i. The amount released by the Union Government shall be released to the Implementing Agencies of the State Government within 10 working days.
- ii. The amount released shall be utilized by 31.03.2022.
- iii. The State Government shall ensure that there is no duplication in funding of the projects approved under the Scheme either with the funds provided by the Government of India or the State Government.
- iv. In case of unavoidable changes in the specific project for which funds are being released, the State Government shall seek the approval of the Government of India for the change. Funds will not be provided in case of un-approved changes.
- v. Expenditure by the State of the funds provided under the Scheme, for purposes other than for which the funds were sanctioned, will result in the deduction of the amounts by the Government of India from the devolution of the taxes to the State.
- vi. All provisions of the guidelines of the Scheme issued vide letter no. 44(1)/PF-S/2021-22 (CAPEX) dated 29.04.2021 shall be applicable in toto and shall be strictly adhered to by the State Government and its implementing agencies.
